

**Before The Hon'ble National Green Tribunal
Eastern Zone Bench, Kolkata**

OA No. 128/2024/EZ
(Earlier OA No. 593/2024/PB)

In Re. : News item titled "इस साल भी नीलामी के आसार नहीं, घाटों पर माफियाओं का कब्जा, धनबाद में धड़ल्ले से जारी है बालू तस्करी" appearing in livehindustan.com dated : 12.04.2024
...Applicant(s)

Versus

Jharkhand State Pollution Control Board & Anr.
...Respondent(s)

Sub:- Counter Affidavit

INDEX

Sl. No.	Annexures	Particulars	Page no.
1.		Counter Affidavit	1-6
2.	<u>Annexure-A and B/R4</u>	True/Xerox copy of ToR letter issued in favor of Dungri-Puttia Sand Mining Lease of M/s Tata Steel Limited (GM : Shri Sanjay Rajoria) Village : Dungri-Puttia, Tehsil : Jhariya & Putki, Dist. : Dhanbad, Jharkhand (24.127 Ha) and Expansion of existing Tetangabad Sand Mining	7-18 19-28

		Lease from 0.2 to 0.30 MTPA of M/s Tata Steel Limited, Village : Tetangabad, P.S. : Dhanbad, Distt. : Dhanbad, Jharkhand (21.44 Ha)	
3.		VAKALATNAMA	29

Place - Kolkata
Date - 31/08/24

Filed by
Ashutosh Prasad
Advocate
9883069404



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Counter Affidavit on behalf of Respondent no. 04 i.e. State Level Environment Impact Assessment Authority (SEIAA), Jharkhand.

I, Ashok Kumar, Son of Late Rajendra Kumar, aged about 59 years, presently posted as Ex-officio Member Secretary in the State Level Environment Impact Assessment Authority (hereinafter called SEIAA), Jharkhand, Ranchi do hereby solemnly affirm and declare as follows:-

1. That, in the instant OA there is nothing specific regarding SEIAA / SEAC. But some facts pertaining to instant OA is being

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Thakur - Pradyuman Kumar, Adv.
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22/8/2024

produced for proper assistance to this Hon'ble Tribunal with a liberty to file detailed counter affidavit if desired by this Hon'ble Tribunal.

2. That, cognizance of original application no. 593/2024/PB was taken up Suo Moto by the Hon'ble National Green Tribunal, New Delhi Bench on 24.05.2024 on the basis of a news item titled "इस साल भी नीलामी के आसार नहीं, घाटों पर माफियाओं का कब्जा; धनबाद में घड़ल्ले से जारी है बालू तस्करी" appearing in livehindustan.com dated : 12.04.2024, wherein Hon'ble National Green Tribunal, New Delhi Bench has impleaded the following as respondent in the matter:-

- i. Jharkhand State Pollution Control Board through its Member Secretary, H.E.C. Dhurwa, Ranchi - 834004, Jharkhand.
- ii. Central Pollution Control Board, through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032.

iii. Deputy Commissioner, Dhanbad, DC Office, Station Road,
Pandey Muhalla, Dhanbad – 826001, Jharkhand.

3. That, since the matter falls within the jurisdiction of Eastern Zonal Bench of the Tribunal, therefore the OA is transferred to the Hon'ble NGT, Eastern Zonal Bench for appropriate further action.

4. That, the instant OA No. – 128/2024/EZ was taken up by the Hon'ble National Green Tribunal, Eastern Zone Bench on 26.07.2024 and in para 10, the State Level Environment Impact Assessment Authority (SEIAA) has been impleaded as Respondent no. 4.

5. That, the constitution of SEIAA has been done in accordance with EIA notification, 2006 of Ministry of Environment Forest & Climate Change, Govt. of India for the purpose of granting Environment Clearance of the category B project, such as Major/Minor Mineral including Sand, etc.

6. That, the instant matter relates to illegal sand mining in the district of Dhanbad.

7. That, the Terms of Reference (ToRs) to the only two sand mining projects have been granted by SEIAA based on the recommendation of SEAC, which are as follow:-

Sl. No.	Online Proposal No.	Project Details	Date of SEAC meeting in which proposed was recommended for ToR	Date of SEIAA meeting in which decision taken for grant of ToR
1.	SIA/JH/MIN/59908/2021	Dungri-Puttia Sand Mining Lease of M/s Tata Steel Limited (GM : Shri Sanjay Rajoria) Village : Dungri-Puttia, Tehsil : Jhariya & Putki, Dist. : Dhanbad, Jharkhand (24.127 Ha).	108 th Meeting of SEAC, dated - 19 th - 25 th September, 2023	109 th Meeting of SEIAA dated - 27 th & 28 th September, 2023
2.	SIA/JH/MIN/60065/2021	Expansion of existing Tetangabad Sand Mining Lease from 0.2 to 0.30 MTPA of M/s Tata Steel Limited, Village : Tetangabad, P.S. : Dhanbad, Distt. : Dhanbad, Jharkhand (21.44 Ha).	110 th Meeting of SEAC, dated - 17 th - 21 st October, 2023	110 th Meeting of SEIAA dated - 27 th , 28 th & 29 th October, 2023

True/Xerox copy of ToRs letter issued in favor of Dungri-Puttia Sand Mining Lease of M/s Tata Steel Limited (GM : Shri Sanjay Rajoria) Village : Dungri-Puttia, Tehsil : Jhariya & Putki, Dist. : Dhanbad, Jharkhand (24.127 Ha) and Expansion of existing Tetangabad Sand Mining Lease from 0.2 to 0.30 MTPA of M/s Tata Steel Limited, Village : Tetangabad, P.S. : Dhanbad, Distt. : Dhanbad, Jharkhand (21.44 Ha) are being attached herewith and marked as **Annexure - A and B/R4** to this counter affidavit.

8. That present reply is filed bonafide and in the interest of justice.

9. That the statements made in paragraph 1, 3, 6, — are true to my knowledge, those stated in paragraphs 2, 4, 5, 7 —



----- are true to my information derived from the records
of the case to which I believe to be true and the rest are by way of
humble submissions before this Hon'ble Court.

10. That the annexures are photocopies/true copies of their
respective original.

Sworn, verified and signed on this 28th day of August 2024
at the premises of Hon'ble Jharkhand High Court, Ranchi.

Oath n. 18663

h
C. Ashok Kumar
28.8.2024

I know the deponent
Ashwani K. A/c to
Mr. B. M. Tripathy
Sd/-
R. No. 89/24
28/8/24

Oath Sl. No. 18663
Solemnly affirmed before me by deponent
A. Kumar ACC
Who is identified by A. Kumar ACC
I have satisfied myself by examining the deponent
that he/she understands the contents of the affidavit
which has been read and explained before me or which
has been read and explained to him/her, the deponent
acknowledge the same to be correct.
High Court of Jharkhand, Ranchi
Filed 28/8/24 29/8/24
Advocate Oath Commissioner

Ca



State Level Environment Impact Assessment Authority, Jharkhand

Nursery Complex, Near Dhurwa Bus Stand, P.O.P.S.-Dhurwa, Ranchi, Jharkhand-834 004

E-mail: nisseiaa.jhka@gmail.com/chr-seiaajhr@gov.in

website: www.jseiaa.org

Letter No.- EC/SEIAA/2020-21/2507/2020/

Ranchi, Date :

To: Shri Sanjay Rajoria (General Manager),
Jharia Division, Tata Steel, Jamadoba,
District – Dhanbad – 828112, (Jharkhand).

Sub: Prescribing of ToR to “Dungri-Puttia Sand Mining Lease of M/s Tata Steel Limited (GM : Shri Sanjay Rajoria) at Village : Dungri-Puttia, Tehsil : Jhariya & Putki, Dist. : Dhanbad, Jharkhand (24.127 Ha)” (Proposal No. : SIA/JH/MIN/59908/2023) – regarding.

Ref: Your application no. JMB/115/000329, dated – 08.09.2023.

Sir,

It is in reference to the project to “Dungri-Puttia Sand Mining Lease of M/s Tata Steel Limited (GM : Shri Sanjay Rajoria) at Village : Dungri-Puttia, Tehsil : Jhariya & Putki, Dist. : Dhanbad, Jharkhand (24.127 Ha)” along with the application in the prescribed format (Form-1) and a copy of the pre-feasibility report and approved mine plan to prescribe the ToRs for undertaking detailed EIA study for the purpose of obtaining environmental clearance under the provisions of the EIA Notification, 2006 in respect of the above mentioned project.

Project Category : BI – Application for Terms of Reference.

Expansion of existing Dungri-Puttia Sand mining lease from 0.283 MTPA to 0.32 MTPA by Opencast Manual method in village Dungri and Puttia, P.S.-Dhanbad, District – Dhanbad, Jharkhand

This is a new project which has been taken for re-consideration on 24.09.2023 after change of consultant and submission of DSR.

Project and Location Details :

Sl	Parameter	Details
1	Project Name	: DUNGRI - PUTTIA SAND MINING LEASE
2	Lessee:	: Tata Steel Ltd.
3	Lease Address	: Jharia Division, Tata Steel, Jamadoba - 828112
4	Lease Area	: 24.127 Ha.
	Working Area	: 2.91 ha. (after leaving buffer for intake point & public bridge)
5	Type of Land	: Govt. Land
6	Project Cost	: 51.85 Lakhs

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7	EMP Budget	: Capital: 2.50 Lakhs	Recurring: 1.51 Lakh / year
8	CSR / CTR Budget	: Rs. 1.00 Lakhs	
9	New or Expansion	: Expansion	
10	Mineable Reserves	: Cu.M.:1244516 Cu. M/ year	Tonnes:0.7716 MT
	Within working area	: Cu.M.: 150000 Cu. M/ year	Tonnes:0.093 MT
11	Mine Life	: Till the lease is valid 2036	
12	Man power	: 42	
13	Water Requirement	: 5.5 KLD (Drinking:1.50 KLD, Dust Suppression& Plantation: 4.00 KLD)	
14	Water Source	: Bore wells for drinking & supply tankers for other purposes	
15	DG Set / power	: NO	
16	Crusher	: NO	
17	Nearest Water Body	: Within Damodar River	
18	Nearest Habitation	: Dungri	
19	Nearest Rail Station	: Bhaga (4 Km)	
20	Nearest Air Port	: Ranchi (160 Km)	
21	Nearest Forest	: None	
22	Road & Highways	: SH-12 (4.5 Km)	

CO-ORDINATES :

1	Latitude	From 23°42'38.69" N	To 23°42'08.04" N
2	Longitude	From 86°22'33.23" E	To 86°22'16.95" E

LAND DETAILS :

Sl. no.	Mouza	Khata no.	Plot no.
1	Dungri	126	01 (P)
2	Puttia	201	1755 (NEW) / 2714 (P) (OLD)

STATUTORY CLEARANCES

1	CO	: The CO, Putki (Dhanbad) vide letter no. 246, dated 26.07.2021 and CO, Jharia vide letter no. 394, dated 03.05.2021 has mentioned the plot no. of the project is not recorded as "Jungle Jhari" in R.S. Khatiyani & Register II.
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2	DMO	: DMO, Dhanbad vide memo no. 1528 /M, dated 07.07.2021 certified that no lease area exists within 500 m radius from proposed project site.
3	DFO Wild Life	: DFO, Wildlife Hazaribagh vide letter no. 1622 , dated 16.09.2020 certified that the proposed project site is outside Eco Sensitive Zone of Parasnath & Topchanchi Wildlife Sanctuary.
4	DFO Forest Distance	: DFO, Dhanbad Division vide letter no. 2201, dated 18.11.2020 certified that the distance of reserved / protected forest is 270 meter from proposed project site.
5	DSR	: Project area mentioned in District Survey Report, Dhanbad district.
6	Mine Plan Approval	: Letter dated 03.05.2019

Working Details

1	Mining Method	: Opencast Manual Method	
2	Quarry Area	: 13 years- 24.127 Ha.	Life of Mine - 13 years 9 up to 2036)
	Quarry in working area	: 2.655 ha	
3	Waste Generation	: 5 years - 0.0 Cu.M	Life of Mine - 0.0 Cu.M
4	Stripping Ratio	: Zero	
5	Working Days	: 237 Days	
6	Bench: size & No	: 2.2 m (max.)	
7	Elevation of Mine	: 153 AMSL	
8	Ground Level Elevation	: 151 AMSL	
9	Ultimate Working Depth	: 2.5 m	
10	Water Table	: Mining within Damodar River	
11	Topography of Mine	: Flat with slight undulations	
12	Explosive Requirement	: Not Required	
13	Diesel/Fuel requirement	: 500 Litres/day	

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Production Details

Year	As per Approved Mining Plan			As proposed in Working Area		
	Opening Balance after Replenishment/ year (MT)	Production as per mine plan (MT)	Balance Deposit (MT)	Opening Balance after Replenishment/year (MT)	Production in Working Area* (MT)	Balance Deposit (MT)
2023	0.771	0.32	0.451	0.093	0.039	0.054
2024	0.771	0.32	0.451	0.093	0.039	0.054
2025	0.771	0.32	0.451	0.093	0.039	0.054
2026	0.771	0.32	0.451	0.093	0.039	0.054
2027	0.771	0.32	0.451	0.093	0.039	0.054
2028	0.771	0.32	0.451	0.093	0.039	0.054
2029	0.771	0.32	0.451	0.093	0.039	0.054
2030	0.771	0.32	0.451	0.093	0.039	0.054
2031	0.771	0.32	0.451	0.093	0.039	0.054
2032	0.771	0.32	0.451	0.093	0.039	0.054
2033	0.771	0.32	0.451	0.093	0.039	0.054
2034	0.771	0.32	0.451	0.093	0.039	0.054
2035	0.771	0.32	0.451	0.093	0.039	0.054
2036	0.771	0.32	0.451	0.093	0.039	0.054

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Land Use:

Existing and proposed Land use

Land Use	As per Mine Plan			As proposed in Working Area
	Existing	Proposed	End of Mine Life	
Excavation Area	Pre-mining land use consists of sand 15.61 ha, water flowing over 6.857 ha and 1.66 ha banks	19.13	19.31 reclaimed by river	2.91
Safety Zone		4.597	4.597	0.255
Road & Infrastructure		0.4	0.4	0.4
Undisturbed Area		-	-	20.562
Total	24.127	24.127	24.127	24.127

Solid Waste Management

- There will be no solid waste generation

Water Quality Management

- Utmost care shall be taken to minimize sand spillage
- Drains and their Catchments shall be constructed just beside the access roads so that the storm water gets settled near the banks, before flowing to the river.
- The washing of trucks in the river shall be avoided.
- Plantation along the river banks will be done to arrest the velocity of the storm water
- It shall be ensured that quality of drinking water for the worker shall be hygienic and good sanitation system shall be made available.

Air Quality Management

- All machineries and transport vehicles shall be properly maintained, and pollution check will be done once in a year to keep the emissions from machineries and vehicle under control. Records for same to be maintained.
- Water sprinkling will be done on haul roads to control emission of dust while transporting sand. Provision for water spray by tankers on 'kaccha' road shall be done.
- Water sprinkling at loading area shall be done
- Use of personal protective equipment like dust mask etc. shall be put in practice
- Ambient air pollution monitoring shall be carried out every six months.

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Undertaking submitted affirming:

- a. Ground water will be used only for domestic purpose and not be used for any mining activities or any other use.
- b. The District Survey Report has been prepared by a competent authority. Project Authorities will abide by any directives issued by any court of law in future.
- c. If any changes are noticed in future regarding the contiguous / cluster area report issued by the mines department, then the applicable laws / rules will be binding on the Project Authorities and all necessary steps will be taken in this regard
- d. The Boundary Pillars of the proposed mine lease area will be maintained properly.
- e. One day post monsoon baseline data related to environment monitoring will be submitted with the first compliance report.
- f. The plantation work will be completed within the first year of operation. Thereafter the same will be maintained up to the Conceptual stage of the Mine.
- g. Sufficient water spray using water tankers will be done for effective dust suppression within the mine lease area and on haul roads.
- h. All the mining machineries / equipment and transport vehicles should be maintained in good condition and annually tested for fitness and PUC and records to be maintained.
- i. If any tree felling than necessary permission shall be taken from the competent authority.

SEAC, Jharkhand has suggested the ToRs in its 108th meeting held on 19th, 20th, 21st, 22nd, 23rd, 24th and 25th September, 2023 in the light of Hon'ble NGT, Principal Bench, New Delhi order dated 13.09.18 and MoEF & CC OM dated 12.12.18 for undertaking detailed EIA / EMP study and SEIAA. Jharkhand has approved the ToRs in its 109th meeting held on 27th & 28th September, 2023

The TORs prescribed for undertaking detailed EIA study are as follows:

Specific Condition:

1. Gabion Plantation work in the safety zone (7.5 m width around the proposed lease boundary) and on either side of approach road in two rows with the spacing of 3x3 m with suitable species such as timber & fruit bearing etc. will be done in first year of operation. Maintenance work such as h/w, mortality replacement, protection and watering shall be undertaken for the life of mine as per norms and schedule issued by PCCF, Development, Department of Forest, Environment & Climate Change, Govt. of Jharkhand. Records of same to be maintained and will be submitted with compliance report.
2. This TOR letter is subject to Hon'ble NGT order dated 13.09.2018, order dated : 11.12.2018 and MoEF & CC OM dated : 12.12.2018.
3. Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.

4. A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
5. All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
6. All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
7. Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
8. Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
9. It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
10. Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
11. The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
12. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
13. Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease; its land use, R&R issues, if any, should be given.

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14. A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
15. Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
16. Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
17. The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
18. A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
19. Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
20. A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
21. Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
22. Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating I.TL, II.TL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling

under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).

- 23. R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
- 24. One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) : December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 25. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
- 26. The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 27. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 28. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
- 29. Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
- 30. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the

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working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.

31. Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
32. Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
33. A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
34. Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
35. Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
36. Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
37. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
38. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.







- 39. Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 40. Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
- 41. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
- 42. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 43. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 44. A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
- 45. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
- 46. Besides the above, the below mentioned general points are also to be followed :-
 - a. Executive Summary of the EIA/EMP Report.
 - b. All documents to be properly referenced with index and continuous page numbering.
 - c. Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - d. Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc, using the MoEF & CC / NABL accredited laboratories. All the original analysis / testing reports should be available during appraisal of the Project.
 - e. Where the documents provided are in a language other than English, an English translation should be provided.
 - f. The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - g. While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF & CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - h. Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF & CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP

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(other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation

- i. As per the circular no. J-11011/618/2010-IA.II (I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
 - j. The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.
47. After preparing the draft EIA (as per the generic structure prescribed in Appendix- III of the EIA Notification, 2006) covering the above mentioned issues, the proponent will get the public hearing conducted and take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.
48. The Prescribed ToRs is valid as per O.M. F. No. IA3-22/10/2022-IA.III[E.177258], dated 08.06.2022 of MoEF & CC, Govt. of India.

Sd/-

Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand

Dated: 06/10/2023

Memo No : EC/SEIAA/2020-21/2507/2020/ 310

Copy to:

1. Member Secretary, Jharkhand State Pollution Control Board, Ranchi for information and necessary action.
2. Secretary, SEAC, Jharkhand, Ranchi for information and necessary action.

Member Secretary

State Level Environment Impact
Assessment Authority, Jharkhand

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06/10/2023



State Level Environment Impact Assessment Authority, Jharkhand

Nursery Complex, Near Dhurwa Bus Stand, P.O+P.S.-Dhurwa, Ranchi, Jharkhand-834 004

E-mail: msseiaa.jhka@gmail.com/chr-seiaajhra.gov.in

website: www.jseiaa.org

Letter No.- EC/SEIAA/2023-24/3020/2023/

Ranchi, Date :

To: Shri Sanjay Rajoria,
(General Manager)
Jharia Division, Tata Steel,
Jamadoba, District - Dhanbad - 828112 (Jharkhand).

Sub: Prescribing of ToR to "Expansion of existing Tetangabad Sand Mining Lease from 0.2 to 0.30 MTPA of M/s Tata Steel Limited at Village : Tetangabad, P.S. : Dhanbad, Distt. : Dhanbad, Jharkhand (21.44 Ha)" (Proposal No. : SIA/JH/MIN/60065/2021) - regarding.

Re: Your application no. Nil, dated - 16.10.2023.

Sr.

It is in reference to the project to "Expansion of existing Tetangabad Sand Mining Lease from 0.2 to 0.30 MTPA of M/s Tata Steel Limited at Village : Tetangabad, P.S. : Dhanbad, Distt. : Dhanbad, Jharkhand (21.44 Ha)" along with the application in the prescribed format (Form-I) and a copy of the pre-feasibility report and approved mine plan to prescribe the ToRs for undertaking detailed EIA study for the purpose of obtaining environmental clearance under the provisions of the EIA Notification, 2006 in respect of the above mentioned project.

This is an expansion project which has been taken for appraisal on 17.10.2023.

The present proposal is Brownfield Project for Expansion of existing Dungri-Puttia Sand mining lease from 0.2 MTPA to 0.3 MTPA by exclusively manual method over Mine Lease Area of 34.66 ha (proposed working area 21.44 ha) located in Villages - Tetangabad, P.S.-Dhanbad, District - Dhanbad, Jharkhand.

The proposed project falls under Schedule I (a) (i) "Mining of Minerals", as Category B the EIA notification 2006 and its amendments thereof.

The proposed project is located village Tetangabad, P.S.-Dhanbad, District - Dhanbad, Jharkhand. The project lies in between latitude 23° 42' 5.33"N to 23° 42' 44.28"N and longitude 86° 19' 52.30"E to 86° 20' 46.86"E.

Khata no. & Plot no. of the project :

Khata no.	Plot no.
15	253 (P)

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Land use planning for the proposed mining :

Land Use	As per Mine Plan			As proposed in Working Area	Percentage Working Area
	Existing	Proposed	End of Mine Life		
Excavation Area	Pre-mining land use consists of sand 22.43 ha, water flowing over 9.84 ha and 2.39 ha banks	27.33	27.33 reclaimed by river	21.44	61.86
Safety Zone		6.93	6.93	6.93	19.99
Road & Infrastructure		0.4	0.4	0.4	1.15
Undisturbed Area (barrier for public bridge)		-	-	5.89	16.99
Total	36.44	36.44	34.66	34.66	100

Project cost is 20.0 lakhs. Employment Generation after the proposed project will be 9 direct employment and approximately 40 people will be employed contractually/temporarily. People will be recruited from the local areas nearby the project site.

The total water requirement after the proposed expansion will be 5.5 KLD. Water requirement will be met from authorized tankers.

Proposed production figures:

Year	As per Approved Mining Plan			As proposed in Working Area		
	Opening Balance after Replenishment/year (MT)	Production as per mine plan (MT)	Balance Deposit (MT)	Opening Balance after Replenishment/year (MT)	Production in Working Area* (MT)	Balance Deposit (MT)
2023	0.716	0.30	0.416	0.418	0.30	0.118
2024	0.716	0.30	0.416	0.418	0.30	0.118
2025	0.716	0.30	0.416	0.418	0.30	0.118
2026	0.716	0.30	0.416	0.418	0.30	0.118
2027	0.716	0.30	0.416	0.418	0.30	0.118

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2028	0.716	0.30	0.416	0.418	0.30	0.118
2029	0.716	0.30	0.416	0.418	0.30	0.118
2030	0.716	0.30	0.416	0.418	0.30	0.118
2031	0.716	0.30	0.416	0.418	0.30	0.118
2032	0.716	0.30	0.416	0.418	0.30	0.118
2033	0.716	0.30	0.416	0.418	0.30	0.118
2034	0.716	0.30	0.416	0.418	0.30	0.118
2035	0.716	0.30	0.416	0.418	0.30	0.118
2036	0.716	0.30	0.416	0.418	0.30	0.118

Baseline data will be collected during October to December 2023 (Post-Monsoon Season). Same shall be used for preparation of EIA/EMP report for the project.

The proponent has mentioned that there is no court case or violation related to the project activity under EIA Notification and no forest land is involved. An undertaking regarding the same has been submitted by the project proponent.

Environment consultant Visiontek Consultancy Services Pvt. Ltd. (VCSPL) has been accredited by NABET, QCI as per the NABET Certificate No.: NABET/EIA/2023/RA 0209, dated 29.06.2021. - Valid up to 16th December 2023.

1	LOI / Lease docs	: Lease deed executed by Deputy Commissioner, Dhanbad on 29.06.1986 for the period of 20 years extended up to 2036 as per MIMDR Amendment Act 2015.
2	CO	: The CO, Putki (Dhanbad) vide letter no. 212, dated 29.05.2020 has mentioned the plot no. of the project is not recorded as "Jungle-Jhari" in R.S. Khatiyani & Register II.
3	DMO	: DMO, Dhanbad vide memo no. 1529/M. dated 07.07.2021 certified that no other mining lease area exists within 500 m radius from proposed project site.
4	DFO Wild Life	: DFO, Wildlife Hazaribagh vide letter no. 1621, dated 17.09.2020 certified that the proposed project site is outside Eco Sensitive Zone of Parasnath & Topchanchi Wildlife Sanctuary.
5	DFO Forest	: Division Forest Officer, Dhanbad Forest Division vide letter no.

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	Distance	1867, dated 04.10.2020 certified that the distance of reserved / protected forest is 1350 meter from proposed project site
6	DSR	This project is mentioned in District Survey Report (DSR) of Dhanbad district.
7	Mine Plan Approval	Approved by Ministry of Coal, Govt. of India vide Letter No. 13016/1/2014-PCA, dated 03.05.2019.

SI AC, Jharkhand has suggested the ToRs in its 110th meeting held on 17th, 18th, 19th, 20th and 21st October, 2023 in the light of Hon'ble NGT, Principal Bench, New Delhi order dated 13.09.18 and MoEF & CC OM dated 12.12.18 for undertaking detailed EIA / EMP study and SI IAA, Jharkhand has approved the ToRs in its 110th meeting held on 27th, 28th & 29th October, 2023.

The TORs prescribed for undertaking detailed EIA study are as follows:

Specific Condition:

1. The mining method exclusively manual as per Sustainable Sand Mining Guideline, 2016 of MoEF&CC, Govt. of India.
2. This TOR letter is subject to Hon'ble NGT order dated 13.09.2018, order dated : 11.12.2018 and MoEF & CC OM dated : 12.12.2018.
3. Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
4. A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
5. All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
6. All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
7. Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.

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8. Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
9. It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
10. Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
11. The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine lease period.
12. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
13. Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
14. A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
15. Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
16. Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
17. The vegetation in the RI / PF areas in the study area, with necessary details, should be given.

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18. A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
19. Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
20. A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and R.E.T Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
21. Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
22. Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
23. R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.

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- 24. One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 25. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
- 26. The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 27. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 28. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
- 29. Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
- 30. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
- 31. Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
- 32. Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.

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33. A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted. Keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
34. Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
35. Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
36. Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
37. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
38. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
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41. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
42. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
43. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
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 - b. All documents to be properly referenced with index and continuous page numbering.
 - c. Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
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 - e. Where the documents provided are in a language other than English, an English translation should be provided.
 - f. The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - g. While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF & CC vide O.M. No. J-11013/41/2006-IA.II (1) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - h. Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PIR for securing the TOR) should be brought to the attention of MoEF & CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the P.H. again with the revised documentation
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 - j. The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

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47. After preparing the draft EIA (as per the generic structure prescribed in Appendix- III of the EIA Notification, 2006) covering the above mentioned issues, the proponent will get the public hearing conducted and take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.
48. The Prescribed ToRs is valid as per O.M. F. No. IA3-22/10/2022-IA.III[E177258], dated 08.06.2022 of MoEF & CC, Govt. of India.

Sd/-
Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand

Memo No : EC/SEIAA/2023-24/3020/2023/0190

Dated: 02/11/2023

Copy to:

1. Member Secretary, Jharkhand State Pollution Control Board, Ranchi for information and necessary action.
2. Integrated Regional Office, Ranchi, Ministry of Environment, Forest and Climate Change, 2nd Floor, Jharkhand State Housing Board (HQ), Harmu Chowk, Ranchi, Jharkhand - 834002.
3. Secretary, SEAC, Jharkhand, Ranchi for information and necessary action.

[Signature]
Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand
[Signature]

[Signature]

STAMP

Before, The National Green Tribunal
Eastern Zone Bench, Kolkata

VAKALATNAMA FOR Resp. no 4

O.A Case No. 128 of 2024/EZ...
Earlier O.A no. 593/2024/PB)

News item titled "SE 41111 A A... Petitioner (S)/
Appellant (S)
appearing in Udhindukan. Com dated - 12.4.24
Versus

Jharkhand State Pollution Control Board & P. Opp Party (ies)/
Respondent (S)



Know all men by these present that by this Vakalatnama I/We
Ashok Kumar, s/o Late Rajendra Kumar, aged about 59 years,
Do hereby presently posted as Ex-officio Member Secretary in the SIEAA,
Jharkhand.

Appoint the advocates noted below in the margin or any of them as my/our lawful
advocate in the above mentioned case for appearing in conduction and arguing the
same, for depositing or withdrawing any money in connection therewith for putting
in papers, petition etc on my/our behalf for filling or taking back any document, or
withdrawing suit or appeal with permission to institute fresh suit etc. and make
compromise and for referring the case to arbitration and for doing all act that be
necessary to be done in connection with the said case. I/We further say that any
Vakalatnama shall be considered as my/our true and lawful act.

Mr. Ashok Prasad, Advocate
Mr. BHANU KUMAR M.
Mr.

To be above effect we execute this Vakalatnama

Date 28/8/ 2024.....

Received Vakalatnama from the executant / through.....
..... R: no. 4..... and accepted on satisfaction.

1
Bhanu Kumar, Adv.
J 2871 A/03

(BHANU KUMAR)

B-1, Bhaskar Complex,
Morabadi, Ranchi - 834008

Ashok Prasad

(ASHOK PRASAD)

Advocate

Enrolment No. WB/303/2003

D - 17B, Tagore Park

Kolkata - 700039